

**COURT - I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**APPEAL No. 91 of 2012 &**  
**I.A. No. 186 of 2012**

**Dated: 10<sup>th</sup> May, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Sai Regency Power Corporation Ltd. ... Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission ...Respondent(s)**  
**& Ors.**

Counsel for the Appellant(s): Ms. Shikha Ohri

Counsel for the Respondent(s): Mr. S. Vallinayagam for R.2 to 4

**ORDER**

It is pointed out that the impugned Order in this Appeal has been challenged in the other Appeal No. 45 of 2012, which was admitted and posted on 11.05.2012.

Therefore, Admit the Appeal. Mr. Vallinayagam takes notice on behalf of Respondent Nos. 2 to 4. The learned counsel for the Appellant is permitted to serve notice on the counsel for the Commission. Dasti service is permitted.

Post the matter along with Appeal No. 45 of 2012 on  
**11.05.2012.**

**( Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/mk**